

(Authorised English Translation)

**THE RAJASTHAN PANCHAYATI RAJ (AMENDMENT)  
BILL, 2021**

(To be introduced in the Rajasthan Legislative Assembly)

A

*Bill*

*further to amend the Rajasthan Panchayati Raj Act, 1994.*

Be it enacted by the Rajasthan State Legislature in the Seventy-second Year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Rajasthan Panchayati Raj (Amendment) Act, 2021.

(2) It shall come into force at once.

**2. Amendment of section 89, Rajasthan Act No. 13 of 1994.**- In sub-section (2) of section 89 of the Rajasthan Panchayati Raj Act, 1994 (Act No. 13 of 1994),-

(a) in clause (i), for the existing expression “village level workers”, the expression “Gram Vikas Adhikari” shall be substituted; and

(b) the existing clause (ii) shall be deleted.

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**STATEMENT OF OBJECTS AND REASONS**

Section 89 of the Rajasthan Panchayati Raj Act, 1994 provides for constitution of Rajasthan Panchayat Samiti and Zila Parishad Service. Sub-section (2) of the said section lays down the different categories of posts in the service.

The State Government has decided to change the designation of the post of village level workers mentioned at clause (i) of sub-section (2) of section 89 of the Act to Gram Vikas Adhikari. The post of Gramsevikas mentioned at clause (ii) of the sub-section (2) of section 89 does not exist in Panchayati Raj Institutions, therefore the said existing provision needs to be deleted. Accordingly, sub-section (2) of section 89 of the Act is proposed to be amended suitably.

The Bill seeks to achieve the aforesaid objectives.

Hence the Bill.

अशोक गहलोत,  
**Minister Incharge.**

**EXTRACTS TAKEN FROM THE RAJASTHAN  
PANCHAYATI RAJ ACT, 1994**

**(Act No. 13 of 1994)**

**XX**                      **XX**                      **XX**                      **XX**                      **XX**

**89. Constitution of the Rajasthan Panchayat samiti and  
Zila Parishad Service.- (1)**    xx              xx              xx              xx              xx

(2) The Service may be divided into different categories, each category being divided into different grades, and shall consist of-

(i) village level workers;

(ii) Gramsevikas;

(iii) Primary school teachers; and

(iv) ministerial establishment (except Accountants and Junior Accountants).

(3) to (11)              xx              xx              xx              xx              xx

**XX**                      **XX**                      **XX**                      **XX**

राजस्थान पंचायती राज (संशोधन) विधेयक, 2021

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

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राजस्थान पंचायती राज अधिनियम, 1994 को और संशोधित करने के लिए विधेयक।

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(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

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प्रमिल कुमार माथुर,  
सचिव।

(अशोक गहलोत, प्रभारी मंत्री)

**Bill No. 5 of 2021**

**THE RAJASTHAN PANCHAYATI RAJ (AMENDMENT)  
BILL, 2021**

(To be introduced in the Rajasthan Legislative Assembly)

**RAJASTHAN LEGISLATIVE ASSEMBLY**

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A

*Bill*

*further to amend the Rajasthan Panchayati Raj Act, 1994.*

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(To be introduced in the Rajasthan Legislative Assembly)

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**Pramil Kumar Mathur,  
Secretary.**

(Ashok Gehlot, **Minister-Incharge**)